

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
STARRED QUESTION NO. 250
ANSWERED ON 12TH DECEMBER, 2024**

VEHICLE SCRAPPING POLICY

***250. SHRI DUSHYANT SINGH:**

SHRI BALYA MAMA SURESH GOPINATH MHATRE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the details of steps taken by the Government to create an effective ecosystem for phasing out unfit and polluting vehicles across the country, with particular focus on establishing and promoting Registered Vehicle Scrapping Facilities (RVSFs) and Automated Testing Stations (ATs);**
- (b) the total number of Registered Vehicle Scrapping Facilities (RVSFs) and Automated Testing Stations (ATs) operational across the country and the number of additional facilities planned to be set up;**
- (c) the specific incentives provided by the Government to vehicle owners and manufacturers for scrapping old vehicles;**
- (d) the expected environmental and economic benefits of the Vehicle Scrapping Policy particularly in reducing air pollution and encouraging the use of newer more fuel-efficient vehicles and the**

manner in which this aligns with broader goals of the Government for clean and sustainable mobility; and

(e) the manner in which the policy has impacted the vehicle manufacturing sector particularly in terms of production?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA STARRED QUESTION NO. 250 ANSWERED ON 12.12.2024 ASKED BY SHRI DUSHYANT SINGH AND SHRI BALYA MAMA SURESH GOPINATH MHATRE REGARDING VEHICLE SCRAPPING POLICY

(a) The Government has formulated the Voluntary Vehicle Fleet Modernization Program (VVMP) that includes a system of incentives/disincentives for creation of an ecosystem to phase out older, unfit polluting vehicles. In order to enforce provisions of the policy, rules have been notified under the framework of the Motor Vehicles Act, 1988 and Central Motor Vehicle Rules, 1989. Following notifications have been issued and uploaded on the Ministry's website:

(1) GSR 653 (E) dated 23.09.2021 provides the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for establishment of Registered Vehicles Scrapping Facility (RVSF). The notification has come into force with effect from 25th September, 2021. These rules have been further amended vide GSR 695(E) dated 13.09.2022 and GSR 212(E) dated 15.03.2024.

(2) GSR 652 (E) dated 23.09.2021 provides for recognition, regulation and control of Automated Testing Stations. The notification has come into force with effect from 25th September, 2021. These rules have been further amended vide GSR 797(E) dated 31.10.2022 and GSR 195(E) dated 14.03.2024.

(3) GSR 714 (E) dated 04.10.2021 provides for upward revision of registration fee, fitness testing fee and fitness certification fee of vehicles. The notification has come into force with effect from 1st April, 2022.

(4) GSR 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax for the vehicle registered against submission of "Certificate of deposit". The notification has come into force with effect from 1st April, 2022.

(5) GSR 272(E) dated 05.04.2022 provides for mandatory fitness of motor vehicles only through an Automated Testing Station,

registered in accordance with rule 175 of the Central Motor Vehicle Rules 1989, as under –

- (i) For Heavy Goods Vehicles/Heavy Passenger Motor Vehicles with effect from 01st April 2023 onwards, and**
- (ii) For Medium Goods Vehicles/Medium Passenger Motor Vehicles and Light Motor Vehicles (Transport) with effect from 01st June 2024 onwards.**

(6) GSR 29(E) dated 16.01.2023 provides that Certificate of registration for vehicles owned by Central, States and UT governments and their Departments, Local government (Municipal Corporations or Municipalities or Panchayats), State transport Undertakings, PSUs and other Autonomous bodies with the Central Government and State Governments, shall not be renewed after the lapse of fifteen years.

(7) GSR 663(E) dated 12.09.2023 provides for extension of date for mandatory testing of Transport Vehicles through an Automated Testing Station, registered in accordance with rule 175 of the Central Motor Vehicle Rules 1989 to 01st October 2024.

(8) GSR 709(E) dated 14.11.2024 provides for extension of date for mandatory testing of Transport Vehicles through an Automated Testing Station, registered in accordance with rule 175 of the Central Motor Vehicle Rules 1989 to 01st April 2025.

(b) As on 04.12.2024, 76 RVSFs and 92 ATs are operational across the country.

(c) and (d) (i) The following incentives are provided to citizens opting for voluntary scrapping of their vehicles:-

- GSR Notification 714 (E) dated 04.10.2021 provides that, in case the vehicle is registered on submission of ‘Certificate of Deposit’, the fee for issue of certificate of registration shall not be levied.**

- **GSR Notification 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax (upto twenty five per cent., in case of non-transport vehicles and upto fifteen per cent., in case of transport vehicles) for the vehicle registered against submission of "Certificate of deposit". Provided that this concession shall be available upto eight years, in case of transport vehicles, and upto fifteen years, in case of non-transport vehicles.**

(ii) The Voluntary Vehicle Fleet Modernization Program (VVMP) is aimed at promoting circular economy where End-of-Life Vehicles (ELVs) are dismantled in an environment friendly manner for use of recycled material in a sustainable way.

(e) The impact of VVMP on vehicle manufacturing sector can not be assessed. However, it will promote the circular economy by reuse and recycling of material in production.
